

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**IA NO. 195 OF 2016 IN**  
**DFR NO. 814 OF 2016**

**Dated: 17<sup>th</sup> May, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Adani Power Maharashtra Ltd.**

**....Appellant (s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Anr.**

**....Respondent (s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Ms. Poonam Verma  
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. Raunak Jain  
Mr. Raghu Vamsy for R.1

Mr. M.G. Ramachandran  
Ms. Anushree for Prayas Energy

Ms. Ramni Taneja for MSEDCL

**ORDER**

**I.A. NO. 195 OF 2016**  
***(Appl. for condonation of delay )***

There is 480 days' delay in filing this appeal. In this application, the applicant/appellant has prayed that the delay be condoned.

We have heard learned counsel for the parties. We have perused the explanation offered by the applicant/appellant in the application for condonation of delay. Admittedly, the applicant/appellant was prosecuting the review petition and that has caused delay.

In the circumstances, delay is condoned. Application is disposed of. Registry is directed to number the appeal and list it for admission on **05.07.2016.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**